

की सुरक्षा सिंह बरनाला : This matter can be looked into. कोई इसकी तारीख निश्चित नहीं की जा सकती है कि यह दो महीने में, तीन महीने में सारा काम हो जाएगा। लेकिन हम यह कोशिश जरूर करेंगे कि यह काम जल्दी से जल्दी कर दिया जाए और उनको मुआवजा दे दिया जाए ताकि जिनको उठना है वे जल्दी उठ सकें।

MR. SPEAKER: The delay must be avoided.

12.55 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
NINETEENTH REPORT

SHRI VINODBHAI B. SHETH (Jamnagar): I beg to present the Nineteenth Report of the Committee on Private Members' Bills and Resolutions.

PETITION RE. RE-SCHEDULING OF VIMUKT JATIES AS SCHEDULED TRIBES AND THEIR DEMANDS

SHRI PURNANARAYAN SINHA (Tezpur): I beg to present a petition signed by Shri Nirmal Singh Nirmal and others regarding re-scheduling of Vimukat Jatias as Scheduled Tribes and their other demands.

12.57 hrs.

KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT)  
BILL—contd.

MR. SPEAKER: Now, the House will take up further consideration of the following motion moved by Shri George Fernandes on the 9th May, 1978, namely:—

"That the Bill further to amend the Khadi and Village Industries Commission Act, 1956, be taken into consideration."

Shri B. P. Kadam.

SHRI VAYALAR RAVI (Chirayinkil): I am on a point of order. Rule 109 says:

"At any stage of a Bill which is under discussion in the House, a motion that the debate on the Bill be adjourned may be moved with the consent of the Speaker."

I am seeking your consent to move a motion to adjourn the debate on the Bill because yesterday, Members from all the sides unanimously opposed the definition of "Khadi" and requested the Minister to consider it again. He himself said in the House that it has been brought with the full consent of the Cabinet and the Prime Minister. We expected him to discuss the matter again with the Prime Minister and move an amendment. But we have yet to see an amendment moved by the hon. Minister; perhaps it is due to lack of time. With your consent, I would like to move a motion that the debate on the Bill be adjourned giving time and enabling the Minister to discuss the matter with the Prime Minister and move an amendment in this regard. Only with your consent, if you allow me, I will move.

MR. SPEAKER: Anyway, it will not be finished today. There is enough time to consider all that.

SHRI B. P. KADAM (Kanara): yesterday I had mentioned that the original definition of khadi was quite sound and the substitution of that definition as given in this amending Bill is not at all convincing and it is not acceptable. It is a matter of deep regret. I had also mentioned that the introduction of the synthetic fibre, polyesters and other things must have been done at the instance of some big industrialists, as made out from the speech of the Chairman which I partly referred to yesterday. If we go back to the history of the khadi development, it was aimed at giving relief to the poor in the villages plus production of such cloth which would

give a code of conduct and discipline, devotion to duty to serve the cause of freedom and other nobler issues. If we go into the history of Karnataka, we find that this problem had also agitated the mind of the great Tippu Sultan, who realising the unemployment among women, particularly Muslim women in purdah, thought something has to be done to solve it. So, he sent a delegation of people to learn the processing of silk in China. After that delegation returned, he introduced it for the welfare of the people and the results were very good. Today we know much production of silk is in Mysore. The important point made by the minister about the trend in consumer market in my opinion can be left out for different purposes and to different sector and not mixed up with khadi. We believe that khadi is associated with a code of conduct, discipline, dedicated work in the service of the country and other nobler issues. Simply because we have won freedom, it is not enough. The cause of freedom is, of course, there ...

**THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES):** We have won it a second time!

**SHRI B. P. KADAM:** Yes; it is all right. But still greater things are to be achieved. If we read the speeches and writings of Raja Ram Mohan Roy, the renaissance movement with which the freedom struggle was associated, Swami Vivekananda's speeches about India's contribution to the world thought we will realise that still greater things are to be achieved and India has to emerge as a mighty country. It is possible only with a code of conduct and discipline. The very idea of wearing khadi and the simplicity with which it is associated will go a long way in this direction. I do not want to quote the writings and speeches of Raja Ram Mohan Roy, Lokmanya Tilak and other leaders. This is not the occasion for it. I am of the opinion that the pomp of the orientalisks contri-

buted very little while simplicity and code of conduct contributed a great deal to world thought. I can quote from Late Prof. Max Mueller's book "India—And What it can Teach Us" and the writings of other historians. I do not want to do it now. I am clear in my mind that pomp and fashion cannot go in with the definition of Khadi.

**13 hrs.**

**MR. SPEAKER:** The Minister has given notice of a motion to refer the matter to a Joint Select Committee. There you will have another opportunity. We cannot finish the whole thing now. (*Interruptions*)

**SHRI B. P. KADAM:** In deference to your wishes, I conclude my speech.

**MR. SPEAKER:** Now, the House stands adjourned till 2 O' Clock.

**13.01 hrs**

*The Lok Sabha adjourned for Lunch till Fourteen of the Clock.*

*The Lok Sabha re-assembled, after Lunch, at three minutes past Fourteen of the Clock.*

[**MR. SPEAKER in the Chair**]

#### **ANNOUNCEMENT BY SPEAKER**

**MR. SPEAKER:** I have to inform the House that at the meeting which I had with Leaders of Parties and Groups to-day at 1 p.m., the following decision were taken:

(1) Nine hours may be allotted for discussion on the Motion of No-Confidence in the Council of Ministers to be moved by the Leader of the Opposition. These nine hours may be